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(2018) 09 CHH CK 0447

Chhattisgarh High Court

Case No: Writ Petition (227) No. 234 Of 2014

Ramashanker Rai APPELLANT

Vs

Shrimati Chandra Sinha

And Ors RESPONDENT

Date of Decision: Sept. 27, 2018

Acts Referred:

• Evidence Act, 1872 - Section 45, 47, 67

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Vishnu Koshta, Avinash Singh

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J.

1. Learned counsel for the petitioner submits that the application filed by the petitioner under Sections 45, 47, and 67 of the Evidence Act, 1872 for

examining the signature on the Will by the handwriting expert has been rejected by the trial Court.

2. After hearing learned counsel for the petitioner at length, I am of the considered opinion that this petition can be disposed of with liberty to the

petitioner to let the subject document (Will) examined through handwriting expert in accordance with law and submit the report to the trial Court who

shall also consider the said report in accordance with law.

3. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).